## NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH **CHENNAI**



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 18/12/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: CP/669/(IB)/2017

NAME OF THE PETITIONER(S)

: WITHIN

NAME OF THE RESPONDENT(S)

: ABU ESTATES PVT LTD

UNDER SECTION

: 9 RULE 6

S.No. NAME (IN CAPITAL)

DESIGNATION

**SIGNATURE** 

REPRESENTATION BY WHOM

2 Jakshnipathy Coursel for Petitioner

## **ORDER**

Counsels for both the parties are present. Counsel for the Respondent was directed to file reply and matter was posted for final arguments. However, Counsel for the Corporate Debtor submitted that the Corporate Debtor is willing to settle the outstanding debt and prayed for more time. At request, time is enlarged with the condition that before next date of hearing if any settlement is concluded between the parties, the same may be reported to this Bench, failing which matter will be taken up for final arguments. Put up on 03.01.2018 at 10.30 A.M.

> - 59. (CH. MOHD SHARIEF TARIQ) MEMBER (JUDICIAL)

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